

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 106

IA-1900/2024

IN

IB-1941(ND)2019

IN THE MATTER OF:

Ahluwalia Contracts (India) Ltd.

.... Petitioner/Applicant

Vs.

Jasmine Buildmart Pvt. Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 25.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner

:

For the RP

: Mr. Devvart Rana, RP in person

ORDER

IA-1900/2024

The Report Certifying the Constitution of CoC filed by the IRP is taken on record, subject to all just exceptions.

IA disposed of.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)